

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
19-04-2024 AT 10:30 AM**

**Company Appeal No. 11/252/HDB/2024**  
U/s 252 of the Companies Act, 2013

**IN THE MATTER OF:**

Mr. S V Chak, Assistant Registrar of the Companies  
on behalf of the R O C, For The State of Telangana in  
the matter of M/s. Conwex Ltd (Stucked off)

**...Petitioner**

**AND**

M/s. Conwex Ltd & 06 Other Respondents

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Mr T. Bharath Ratna (Company Prosecutor) for ROC, Telangana present physically.

Just before passing of the order it is noticed by the bench that notice to the respondent not taken either before filing this application before this Tribunal or post filing. No doubt that the respondent company is dissolved. According to the petitioner they are not available/not known.

It is further stated by the company prosecutor that even during the enquiry the respondents are not responding and not known. Under the circumstances let there be a notice to the respondent through publication and also by registered post with acknowledgment due. The notice shall be published in English and Vernacular language in the newspaper having circulation in the area where the first respondent is situated and the directors are residing. For appearance, call on 09.05.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**